

and (b) explaining reasons for not laying the Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1989-90 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-462/91]

Central Advisory Committee on Equal Remuneration Rules, 1991 and Detailed Demands for Grants of Ministry of Labour for 1991-92

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR SHRI PABAN SINGH (Ghatowar): I beg to lay on the Table—

- (1) A copy of the Central Advisory Committee on Equal Remuneration Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 514(E) in Gazette of India dated the 31st July, 1991 under sub-section (3) of section 13 of the Equal Remuneration Act, 1976.

[Placed in Library. See No. LT-463/91]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1991-92.

[Placed in Library. See No. LT-464/91]

12.40 hrs.

PUNJAB BUDGET, 1991-92

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I beg to present a statement of estimated receipts and expenditure of the State of Punjab for the year 1991-92.

[Placed in Library. See No. LT-465/91]

12.40½ hrs.

JAMMU AND KASHMIR BUDGET 1991-92

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I beg to present a statement of estimated receipts and expenditure of the State of Jammu and Kashmir for the year 1991-92.

[Placed in Library. See No. LT-466/91]

12.41 hrs.

SPECIAL PROTECTION GROUP (AMENDMENT) BILL

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Sir, I beg to move for leave to introduce a Bill to amend the Special Protection Group Act, 1988

MR. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to amend the Special Protection Group Act, 1988.”

(Interruptions)

MR. SPEAKER: All the hon. Members are in a better position to understand because you were in this side of the House also...(Interruptions)...

[Translation]

SHRI GEORGE FERNANDES (Musaffarpur): Mr. Speaker, Sir, I rise to oppose the Special Protection Group (Amendment) Bill which the hon. Home Minister wished to introduce. I am opposing it because such a Bill cannot be introduced under the Constitution. The former Minister of State for Home Affairs Shri Chidambaram is present here. He would recall that when he introduced this Bill for the first time on 11th May, 1988, the opening sentence was